(c) the corrective steps taken by Government to instruct public sector banks and insurance companies to extend farm loans on subsidised rates of interest, crop insurance scheme and Kisan Credit Card facilities to tenant farmers?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) As per extant Kisan Credit Card(KCC) Scheme, all farmers i.e. individuals/joint borrowers who are owner cultivators, tenant farmers, oral lessees/share-croppers; and Self Help Groups(SHGs)/Joint Liability Groups(JLGs) of farmers (which also includes tenant farmers, share croppers etc.) are eligible for adequate and timely credit support from banking system for their production credit requirements.

Under Interest Subvention Scheme for Short-Term Crop loans, all farmers, including tenant farmers/oral lessees/share-croppers etc. and JLGs undertaking farm activities, are eligible for short-term crop loans upto ₹ 3 lakhs at 7 per cent per annum which further gets reduced to 4 per cent in case of prompt-payee farmers.

Besides, the mandatory crop insurance for all loanee farmers (including tenant farmers, share croppers etc.), the KCC holders also have the option to take benefit of Assets Insurance, Personal Accident Insurance etc. and have the premium paid through their KCC accounts.

In order to make credit available and also augment it to landless farmers such as tenant farmers, oral lessees, share croppers, etc. for taking up farm and non-farm activities, NABARD has piloted and developed a credit product for JLGs. The JLGs facilitate hassle free credit to farmers both for short and long term purposes without collateral through the banking system. The product relies on mutual guarantee of clients like small, marginal, tenant farmers, oral lessees and share croppers. It serves as a substitute for collateral for loans, minimizes the risk in the loan portfolio for the banks, reduces the transaction cost.

## Investigation in financial irregularities in cricket

\*155. SHRIMATI NAZNIN FARUQUE: Will the Minister of FINANCE be pleased to state:

- (a) whether any step has been taken by Government to bring back the first IPL Chairman from abroad to investigate the financial irregularities done in cricket; and
  - (b) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b)The Enforcement Directorate has initiated investigations under the provisions of Prevention of Money-laundering Act, 2002(PMLA) against Shri Lalit Kumar Modi, the first IPL Chairman. The Directorate has issued summons under the provisions of PMLA to ensure the presence of Shri Lalit Kumar Modi to assist in the investigations. The summons have not been complied with. Consequently, Enforcement Directorate has approached the PMLA Special Court for issuance of a Non-Bailable Warrant to enforce his attendance.

## Amendment to existing laws to check food adulteration

\*156. DR. KANWAR DEEP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of the fact that despite sporadic inspection by the food departments of the various States, the menace of adulteration in food items has not abated posing a great health hazard to the people;
- (b) if so, the measures being initiated by Government to ensure safety from the adulterated food items;
- (c) whether Government has any plan to amend the existing laws with a view to create an element of fear among the miscreants; and
  - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per information made available by the States/UTs, number of food samples analysed and number of food samples found adulterated/misbranded during 2012-13, 2013-14 and 2014-15 are as under:

	2012-13	2013-14	2014-15
Number of samples analysed	69,949	72,200	60,548
Number of samples found adulterated/misbranded	10,380	13,571	12,077

(b) The Food Safety and Standards Authority of India (FSSAI) takes up matters relating to safety and standards of all food items with the State authorities concerned including through written communications from time to time. Further, the pertinent issues are also highlighted during interactions in the meetings of the Central Advisory Committee (CAC) of the FSSAI in which amongst others, the Commissioners of Food Safety of all States and UTs are also included.